

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 19.03.2013

OA No. 221/2013 with MA No. 75/2013

Mr. Mahesh Kumar Sharma, proxy counsel for
Mr. Raghunandan Sharma, counsel for applicant.

Heard. O.A. as well as M.A. are disposed of by a
separate order on the separate sheets for the reasons
recorded therein.

Anil Kumar

(ANIL KUMAR)
ADMINISTRATIVE MEMBER

Kumawat

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORIGINAL APPLICATION NO. 221/2013
WITH
MISC. APPLICATION NO 75/2013

DATE OF ORDER: 19.03.2013

CORAM

HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

Smt. Kariman masudi W/o Late Shri Macchu Khan, aged about 78 years, by caste Muslim, R/o Moti Bhag, Kalawati Park, Tonk.

...Applicant

Mr. Mahesh Kumar Sharma, proxy counsel for
Mr. Raghunandan Sharma, counsel for applicant.

VERSUS

1. Union of India through Secretary, Ministry of Railway, New Delhi.
2. Chief Accounts Officer, Northern Western Railway (Pension), Ajmer.
3. Chief Manager, State Bank of India, Centralised Pension Processing Center, IIrd Floor, Chandni Chok, Delhi - 110006.
4. Branch Manager, State Bank of India, Tonk.

...Respondents

ORDER (ORAL)

By way of filing the present Original Application, the applicant has prayed for the following reliefs:

1. Directed to the respondents to start the family pension of applicant as early as possible (within two months).
2. Directed to respondent to pay Rs. 50,000/- for mental agony.
3. Any other appropriate order or direction which the Hon'ble Tribunal may consider just and proper in the facts and circumstances of the case may also kindly be passed.

2. From bare perusal of the pleadings as well as documents available on record, it reveals that the applicant has submitted a legal notice for demand of justice dated 21.10.2010 (Annexure A/5) through her counsel before the respondents, which is still

Anil Kumar

pending for consideration. In view of this fact, I deem it just and proper that the ends of justice would be met if the respondent no. 2 [Chief Accounts Officer, Northern Western Railway (Pension), Ajmer] is directed to consider and decide the legal notice for demand of justice dated 21.10.2010 (Annexure A/5) by way of passing a reasoned and speaking order.

3. Consequently, the respondent no. 2 [Chief Accounts Officer, Northern Western Railway (Pension), Ajmer] is directed to consider and decide the legal notice for demand of justice dated 21.10.2010 (Annexure A/5) strictly in accordance with the provision of law and shall pass a reasoned and speaking order expeditiously but in any case not later than a period of two months from the date of receipt of a copy of this order.

4. If any prejudicial order against the interest of the applicant is passed by the respondent no. 2, the applicant will be at liberty to agitate the matter before the appropriate authority / forum in accordance with the provision of law.

5. With these observations and directions, the Original Application stands disposed of with no order as to costs.

6. In view of the order passed in the Original Application, no order is required to be passed in the Misc. Application for condonation of delay, as such, the Misc. Application is also disposed of.

Anil Kumar

(ANIL KUMAR)
ADMINISTRATIVE MEMBER